

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 17th March, 1989.

NOTIFICATION
INCOME TAX

No. ~~8253~~ (F.No.203/ ~~27~~ /88 -ITA.II) : In continuation of this Office Notification No. ~~7250~~ (F.No.203/ ~~187~~ /86 -ITA.II) dated ~~21.4.87~~ it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (~~11~~) of sub-section (1) of Section 35 (Thirty Five/One/ ~~Two~~) of the Income-tax Act, 1961 read with rule 6 of the Income-tax Rules, 1962 under the Category "Association" subject to the following conditions:-

- i) That **Bhau Sahab Sardesai Memorial Research Foundation, Talegaon, Distt. Pune** will maintain a separate account of the sums received by it for scientific research.
- ii) That the said **Association** will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 31st May each year.
- iii) That the said **Association** will submit to the Prescribed Authority by 30th June each year their audited annual accounts showing their expenditure and Balance Sheet showing its liabilities with a copy of each of the returns to the Central Board of Direct Taxes, Ministry of Finance, Government of India, Calcutta and the Commissioner of Income-tax.
- iv) That the said **Association** shall submit its returns to the Board of Direct Taxes, Ministry of Finance, Government of India, Calcutta before the expiry of the period of extension, Application for extension of the period of expiry of approval.

INSTITUTION/ASSOCIATION

Bhausaheb Sardesai Memorial Research Foundation, Telegaon General Hospital, Telegaon Distt., Pune.

This Notification is effective for a period from **1-4-88** to **31-3-89.**

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(Nishi Nair)

Under Secretary to the Government of India.

Copy forwarded to:-

1. All Chief Commissioners of Income-tax.
2. All Commissioners of Income-tax (2 copies).
3. Director of Inspection(Inv.)/(Sp.Inv.)/IT&Audit/RS&PR/Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
4. Inspection Division(CBDT), Mayur Bhavan, New Delhi.
5. O.S.D.(Legal), 4th floor, Super Bazar Building, Connaught Circus, New Delhi.
6. Directorate of O & M Services (Income-tax), Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
7. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Delhi 110 016 with reference to his O.M.No. **1/792/86-TU.V** dated. **4/7-1-88.**
8. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
9. The Comptroller & Auditor General of India, New Delhi.
10. Bulletin Section of D.I.(P&P), 2nd floor, Hans Bhavan, P. Estate, New Delhi.
11. Directors General(Income-tax Exemption), Calcutta and Directors General of Income-tax.
12. **Bhausaheb Sardesai Memorial Research Foundation, P.O. Telegaon Hospital, Telegaon, Distt. Pune.**

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(Nishi Nair)

Secretary to the Government of India.